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**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.880/2019

Date of decision: 18.02.2020

**CORAM:- R. VIJAYKUMAR, MEMBER (A).
R.N. SINGH, MEMBER (J).**

1. Mr. Arunkumar Lalchand Yadav,
Age-34 years, Working as Tax
Assistant, Mumbai Customs Zone-3,
residing at F-204, Golden Trade
Centre, Tulinj Road, Nalasopara (E),
Dist. Thane 401 209.
2. Mr. Abhishek Panchal,
Age-33 years, Working as Tax
Assistant, ADG (Audit) Customs &
CGST, Ahmedabad on deputation,
residing at: 20, Arjun Tenement,
Near Green City, Nirnay Nagar,
Ahmedabad 382 481.
3. Mr. Pramod K. C.
Age 43 years,
Working as Tax Assistant,
Air Cargo Complex, residing at
23/228, Type-II, Ekta Vihar, CBD
Belapur, Sector 25, Navi Mumbai 400 614.

... **Applicants.**

(By Advocate Vicky Nagrani)

VERSUS.

1. Union of India
Through the Secretary,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi 110 001.
2. The Chairman,
Central Board of Indirect Taxes
& Customs, North Block,
New Delhi-110 001.

3. The Principal Commissioner of
Customs (Gen), 2nd Floor,
New Customs House,
Ballard Estate,
Mumbai 400 001.

... Respondents.

O R D E R (O R A L)

Per: R. N. SINGH, MEMBER (J)

1. When the case is called out, Shri Vicky Nagrani, learned counsel appeared for the applicants.

2. After arguing for some time, the learned counsel for the applicants seeks permission to withdraw the OA with liberty to file a fresh OA with better particulars in accordance with law.

3. Permission is granted.

4. In view of above, the OA is dismissed as withdrawn with liberty in accordance with law.

5. However in the facts and circumstance, no order as to costs.

(R. N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

V.